at it. You do not give this direction because it is a dangerous direction.

MR. DEPUTY-SPEAKER: We will look into it.

Mr. Shastri, now please sit down. You meet me in the Chamber. Should you not respect it?

SHRI RAMAVATAR SHASTRI: No, no. I am not going to sit down.

MR. DEPUTY-SPEAKER: What should be done, Mr. Gupta?

DR. SUBRAMANIAM SWAMY: I object to this treating it as a party affair.

MR. DEPUTY-SPEAKER: He says he will not resume his seat.

DR. SUBRAMANIAM SWAMY: You throw him out then.

MR. DEPUTY-SPEAKER: That I will never do. I will request him, I very humbly request him. But I will not do that which you want me to do.

Now, Mr. Maniram Bagri.

(ii) DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN NARWANA (HARYANA)

श्री मनीराम बागड़ी (हिसार) : नरवाना जिला जिंद, हरियाणा, में सरकारी ठेके से शराब की 700 बोतल खरीदी गई और फलस्वरूप पीने वाले लोग अंधे हुए या मर गये । मरने वालों की तादाद हमारी जानकारी के मुताबिक 28 हो चुकी है । यह दुर्घटना हरियाणा में दूसरी है । केन्द्र सरकार का कर्त्तव्य है कि मुकम्मिल शराबबन्दी देश में की जाए लेकिन खराब शराब पिलाकर लोगों को मारा जा रहा है । लोगों ने शिकायत की है कि सरकार ने इस मामले को दबाने की कोशिश की। 8300 लिटर स्प्रिट का कोटा एक फर्म को फोटो का कागज तैयार करने के बहाने से दिलाया गया जिसमें से आधी स्प्रिट इस शराब में बनने में जा चुकी है । शराब के ठेकेदार बहुत बड़े ठेकेदार हैं और एक ठेकेदार ब्लैक लिस्टिड है इनको गिरफ्तार नहीं किया गया । अधिकारियों ने उनको अपने सामने से भगा दिया । तलाशी में 20 कार्क मिले और बाकी सामान बुर्द-बुर्द कर दिया गया । इस मामले की न्यायिक जांच चीफ़ हाई कोर्ट के जजों द्वारा कुराई जाये और दोषी व्यक्तियों को फौरन गिरफ्तार किया जाए । सरकार को ऐसी घटनाएं रोकने के वास्ते ठोस कदम उठाने चाहिएं ।

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet at 14.05 hours.

14.05 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at ten minutes past Fourteen of the Clock.

[SHRI GULSHER AHMED *in the Chair*]

MR. CHAIRMAN: Hon. Members, according to the Agenda, Mr. N. D. Tiwari has to make a statement.

If you permit it, he can make a statement first. Then we can carry on with our business.

SOME HON MEMBERS: Yes.

SHRI INDRAJIT GUPTA (Basirhat): I request the hon. Minister to read out the Statement—not just to lay it on the Table.

MR. CHAIRMAN: Yes, he is reading the statement.

DR. SUBRAMANIAM SWAMY (Bombay—North-East): You may also please allow a few questions of a clarificatory nature.

MR. CHAIRMAN: Mr. N. D. Tiwari.